THE GAZETTE OF INDIA
EXTRAORDINARY
PART – III – SECTION 4
PUBLISHED BY AUTHORITY
NEW DELHI, OCTOBER 27, 2015
SECURITIES AND EXCHANGE BOARD OF INDIA
NOTIFICATION
Mumbai, the 27th of October, 2015
SECURITIES AND EXCHANGE BOARD OF INDIA
(ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS)
(SEVENTH AMENDMENT) REGULATIONS, 2015

No. SEBI/ LAD-NRO/GN/2015-16/025 In exercise of the powers conferred by section 30 of the Securities and Exchange Board of India Act, 1992 (15 of 1992), the Board hereby makes the following Regulations to further amend the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009, namely:—

1. These Regulations may be called the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Seventh Amendment) Regulations, 2015.

2. They shall come into force on the 1st day of December, 2015.

3. In the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2009,—

   (i) in regulation 58, in sub-regulation (1), the words, symbols and numbers "of the memorandum prescribed under sub-section (3) of section 56 of the Companies Act, 1956 and additional disclosures" shall be omitted.
(ii) in Schedule VIII, for Part D, the following shall be substituted, namely-

"PART D
[See regulation 58(1)]
DISCLOSURES IN ABRIDGED PROSPECTUS

Disclosures:
(I) Information as is material and appropriate to enable the investors to make an informed decision shall be disclosed in the abridged prospectus.

(II) An issuer making a public issue of specified securities shall make the disclosures in the abridged prospectus as per the format specified by the Board from time to time.

General Instructions:
(I) The abridged prospectus shall be submitted to the Board (one copy).

(II) The abridged prospectus including the application form shall not exceed 5 sheets (printed both sides).

(III) Information which is of generic nature and not specific to the issuer shall be brought out in the form of a General Information Document (GID) as specified by the Board.

(IV) Abridged Prospectus shall be printed in a booklet form of A4 size paper.

(V) The Abridged Prospectus shall be printed in a font size which shall not be visually smaller than Times New Roman size 11 (or equivalent) with 1.0 line spacing.

(VI) Information required to be given in Tabular Format shall not appear in running text format.

(VII) The order in which items appear in the abridged prospectus shall be as specified by the Board.

(VIII) The application form shall be so positioned that on the tearing-off of the application form, no part of the information given in the abridged prospectus is mutilated."

U. K. SINHA
CHAIRMAN
SECURITIES AND EXCHANGE BOARD OF INDIA
Footnote:

1. The SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 were published in the Gazette of India on 26th August, 2009 vide No. LAD-NRO/GN/2009-10/15/174471.

2. The SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009 were subsequently amended on:-


(17) 7th January, 2014 by Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 vide No. LAD-NRO/GN/2013-14/36/12.


(22) 5th of May, 2015 by SEBI (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2015 vide No. SEBI-NRO/OIAE/GN/2015-16/003.


